

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S TRIPURARI PROPERTIES PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Tripurari Properties Private Limited
2.	Date of incorporation of corporate debtor	01-05-2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109WB2008PTC125328
5.	Address of the registered office and principal office (if any) of corporate debtor	4, Dr. Rajendra Prasad Sarani, 3rd Floor, Room No. 303, Kolkata 700001, West Bengal
6.	Date of closure of Insolvency Resolution Process	20-11-2023
7.	Liquidation commencement date of corporate debtor	20-11-2023
8.	Name and registration number of the insolvency professional acting as liquidator	Rashmi Chhawchharia IBBI/IPA-001/IP-P02016/2020-2021/13148
9.	Address and e-mail of the liquidator, as registered with the Board	Registered Address.: 2A, Nandlal Jew Road, Kolkata -700026, West Bengal. rashmi.chhawchharia@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Annapurna Apartments, Flat 1A, 12A, Suhasini Ganguly Sarani, Kolkata-700025 Email : cirp.tripurari@gmail.com , rashmi.chhawchharia@gmail.com .
11.	Last date for submission of claims	20-12-2023

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the **Tripurari Properties Private Limited on 20th November, 2023.**

The stakeholders of **Tripurari Properties Private Limited** are hereby called upon to submit their claims with proof on or before **20.12.2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.”

Sd/-

Ms Rashmi Chhawchharia
Insolvency Professional

IBBI Reg. No. IBBI/IPA-001/IP-P-02016/2020-2021/13148
AFA no. AA1/13148/02/210624/105848 valid upto 21.06.2024

Date : 24-11-2023

Place: Kolkata